

Vacancies of Judges in Patna High Court

3258. SHRI RAMAVATAR SHASTRI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the posts of Chief Justice and some other judges are lying vacant in Patna High Court ;

(b) if so, since when these posts are lying vacant and the reasons therefore ; and

(c) the time by which Government propose to fill up these posts ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) to (c) The office of Chief Justice of the Patna High Court was filled up on 29.11.1983.

As on 1.12.1983, there were two posts of puisne Judges vacant in the Patna High Court. These posts are vacant from 11.7.82 and 28.5.83.

The matter regarding filling up of the two posts of Judges in the Patna High Court is engaging the attention of the Government in consultation with the constitutional authorities. It is not possible to indicate the time by which these posts will be filled up.

Payment of Commercial Rates for Advertisements by DAVP

3259. SHRI D.S.A. SIVAPRAKASHAM : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that DAVP has been refusing to pay newspapers at commercial rates for the advertisements ;

(b) if so, the reasons therefor ;

(c) whether the IENS has represented to Government for payment at commercial rates ; and

(d) if so, the reaction of Government to that representation ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a)

to (b) Advertisement rates offered to various papers by DAVP are based on their circulation as per the provision of the Rate Structure introduced in 1977. Taking into account the increase in the cost of production, a 20% increase in these rates was allowed with effect from 1.10.1981.

The main considerations weighing in favour of continuation of the above policy are as follows :—

(i) The basis of fix action of commercial rates by newspapers is not very clear in many cases ; these rates are also not uniform as between various papers.

(ii) Many Government advertisements are informative/educative and not commercial in nature ; it is, therefore, not possible for DAVP to give commercial rates for this purpose.

(iii) The DAVP rate structure was introduced by Government after taking into account various aspects of newspaper economics and provides for increase/decrease in advertisement rates as per the cost of production. Hence, the rates offered by DAVP are reasonable and have a rational basis.

(c) Yes, Sir.

(d) The question of commercial rates for Government advertisements had, in the past, been considered in detail. It is however, felt that in view of the considerations explained above, the present practice of DAVP offering advertisement rates to newspapers as per the provisions of Rate Structure may continue.

TV Transmitter for Balasore

3260. SHRI CHINTAMANI JENA : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 43 on 15 November, 1983 regarding installation of low power TV Transmission Towers in Orissa and state ;

(a) the area of Balasore District in Orissa likely to be covered by TV transmission and the date by which 51 per cent of the area of Balasore District will be covered ; and

(b) whether the Balasore town of the District headquarters will be covered under the programme ; if so, the percentage of population likely to be covered by TV by 1984-85 ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) About 51% of the area of Balasore district is expected to get coverage from the TV transmitter under installation at Cuttack by the end of the 6th plan period.

(b) Balasore town is at a distance of about 160 KM from Cuttack and is not expected to get TV coverage.

Benami Allotment of L.P.G. in Rajasthan

3261. SHRI BHEEKHABHAI : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that a representation has been received in respect of benami allotments of L.P.G. in Rajasthan ;

(b) if so, action taken in this regard ;

(c) whether it is a fact that field verification officers have left certain field surveys of Dungarpur and Banswara ; and

(d) whether a new advertisement will be issued in case of Banswara ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY IN THE (SHRI GARGI SANKAR MISHRA) :
(a) Yes, Sir.

(b) to (d) LPG distributorship at Dungarpur has already been commissioned. However, discreet enquiry is being made to ascertain if there is any evidence of benami dealership in this case. As for the distributorship at Banswara, the concerned Oil Company has been advised to re-advertise the same.

Absorption of Production Assistants in INSAT Cell

3262. SHRI MRUTYUNJAYA NAYAK :
SHRI DAYA RAM SHAKYA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) how many production assistants are working in Doordarshan at different Centres since 1980 to date on casual basis or assignment basis, full details thereof ;

(b) the reasons why they have not been absorbed so far ;

(c) the number of production assistants working on casual/assignment basis in different Centres of TV ;

(d) whether they will be absorbed in INSAT Cell of T.V. either as production assistants or producers or on both posts, if not the reasons therefor ;

(e) whether they will be absorbed at their own T.V. Kendra where they have worked or are working ; and

(f) when they will be regularised ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (c) The number of Production Asstts. at Doordarshan Kendras engaged on casual/assignment basis varies from time to time depending upon the day to day programme requirements and regular staff in position at any given time. This information is being collected and will be laid on the Table of the House.

(b), (d), (e) and (f) Vacancies in the Grade of producers and Production Asstts. are filled-in in accordance with the Recruitment Rules. The Recruitment Rules do not provide for absorption or regularisation of Production Asstts. engaged on casual/assignment basis. However, according to the regularisation formula prescribed, the long term casual artists who have completed 200 days of casual bookings in one financial year or 365 days of casual bookings in 3 consecutive financial years, 1974-1980 up to 31st March, 1980 are eligible for regularisation and all such eligible production assistants have already been regularised.